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**BOMBAY STATE SCARCITY RELIEF FUND ACT, 1958**

**83 of 1958**

**[9th October, 1958]**

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**83 of 1958**

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An Act to provide for the establishment and maintenance in the State of Bombay of a [Scarcity Relief Fund] for meeting expenditure on preventive and remedial measures connected with [scarcity] conditions or on relief of distress caused by serious drought, food or other natural calamities in the State. WHEREAS in the pre-reorganisation State of Bombay, excluding transferred territories, and in the Vidarbha region and in the Saurashtra area of the State, the Bombay Famine Relief Fund Act, 1936 (Bom. XIX of 1936), the Central Provinces and Berar Famine Relief Fund Act 1937 (C.P. and Berar III of 1937), and the Saurashtra Famine Relief Fund Act, 1951 (Sau XIV of 1951) are respectively, in force; AND WHEREAS there is no corresponding law in force in the Hyderabad and Kutch area of the State; AND WHEREAS it is expedient to provide for the establishment and maintenance in the State of a common Fund called the 4[Maharashtra Scarcity Relief

Fund] for meeting expenditure on preventive and remedial measures connected with scarcity conditions or on relief of distress caused by serious drought, flood or other natural calamities in any part of the State; It is hereby enacted in the Ninth Year of the republic of India as follows

**1. Short title and extent :-**

(1) This Act may be called the BOMBAY STATESCARCITY RELIEF FUND ACT, 1958

(2) It extends to the whole of the [State of Maharashtra].

**2. Definition :-**

In this Act "Fund" means the Maharashtra State Scarcity Relief Fund established and maintained under section 3.

**3. Establishment and maintenance of the 1[Maharashtra] State Scarcity] Relief Fund :-**

The State Government shall establish and maintain in and for the State of [Maharashtra] a Fund called the "[Maharashtra] State [Scarcity] Relief Fund". The Fund shall consist of-

(1) the securities (including cash balances if any) mentioned in [section 4A];

(2) the interest which may from time to time accrue on such securities;

(3) such other sums as the State Government may from time to time contribute to the Fund under sub-section (2) of section 7 or otherwise; and

(4) the interest which may from time to time accrue on the securities in which the sums to the credit of the Fund may be invested or reinvested under section 6.

**4. Transfer of securities held under Bom. XIX of 1936, C.P. and Berar III of 1937 and Sou. XIV of 1951 :-**

With effect from the commencement of this Act, such of the securities (including cash balances if any) in the Famine Relief Funds established under the Bombay Famine Relief Fund Act, 1936 and the Central Provinces and Berar Famine Relief Fund Act, 1937 as shall pass on to the State of Bombay under Section 80 of the States Reorganization Act, 1956 and all the securities (including cash balances if any) in the Famine Relief Fund established under

the Saurashtra Famine Relief Fund Act, 1951 shall be deemed to be transferred to, and to form part of, the [Fund established under this Act] and shall be held in or transferred to the name of the Secretary to the Government of Bombay Famine Department, or such other Officer as the State Government may specify.

**4A. Transfer of securities etc, on or after 1st May 1960 :-**

Such of the securities (including cash balances if any) mentioned in section 4 as may be determined under sub-section (2) of of the S.51 of the Bombay Reorganization Act, 1960, shall be held in or transferred to, the name of the Secretary to the Government of Maharashtra Famine Department, or such other Officer as the State Government may specify.]

**5. Purposes for which the Fund may be utilised. The Fund shall not be expended except upon :-**

(1) The relief of [scarcity]; or

(2) The relief of distress caused by serious drought, food or other natural calamities in the [State of Maharashtra] or any part thereof:

Provided that, when the Fund exceeds such sum as the State Government may by order determine in this behalf, the State Government may utilize the excess to meet the expenditure on any preventive or remedial measures in connection with the [scarcity] conditions in the [State of Maharashtra] or any part thereof; or for the grant of loans to cultivators, either under the Land Improvement Loans Act, 1883 (XIX of 1883), or the under the Agriculturists' Loans Act, 1884 (XII of 1884), or for relief purposes; or to meet irrecoverable balance of such loans.

**6. Investment and reinvestment of amounts not required for use immediately :-**

The State Government shall from time to time, invest or reinvest all sums to the credit of the Fund, which may not be immediately required for any of the purposes mentioned in section 5, in Government securities as defined in clause (2) of Section 2 of the Public Debt Act, 1944 , or in securities specified in clause (c) or (d) of S.20 of the Indian trusts Act, 1882, in the name of the Secretary to the [Government of Maharashtra], Finance Department, or such other Officer as the State Government may specify:

Provided that, the sums which stand invested in securities

mentioned in section 4 at the commencement of this Act may continue to be so invested, notwithstanding that any such securities are not mentioned in this section, so long as the State Government does not think it fit to reinvest them under this section.

## **7. Accounts and making up of the deficiency in the Fund :-**

(1) The accounts of the Fund shall be made up at the end of each financial year, the securities belonging to the Fund being valued their market value on the last day of such year.

(2) If the accounts so made up show that the balance in the Fund at the end of such year falls short of [such sum as the State Government may by order determine in this behalf], the deficiency shall be made up from the Consolidated Fund of the State:

Provided that, if the deficiency [exceeds such sum as the State Government may by order determine in this behalf], it may be made up in annual installments the amount of each installment except the last being not [less than such sum].

(3) Any expenditure incurred by the State Government under subsection (2) shall be charge in the Consolidated Fund of the State.

## **8. Repeal and saving :-**

The Bombay Famine Relief Fund Act, 1936 (Bom. XIX of 1936), and the Central Provinces and Berar Famine Relief Fund Act, 1937 (C.P. and Berar III of 1937), in the application to the [State of Bombay and the Saurashtra Famine Relief Fund Act, 1951 (Sau. XIV 1951) are hereby repealed:

Provided that, such repeal shall not affect-

(a) the previous operation of any Act so repealed; or

(b) any right, privilege, obligation or liability acquired, accrued or incurred under any of the Acts so repealed; or

(c) any investigation, legal proceeding or remedy in respect of any such right, privilege or obligation or liability as aforesaid;

Provided further that, anything done or any action taken under any of the Acts so repealed shall, so far as it is not inconsistent with this Act, be deemed to have been done or taken under the corresponding provision of this Act, as if the said provision was in force in the relevant part of the State when such thing was done or

such action was taken, and shall continue in force accordingly unless and until superseded by anything done or any action taken under this Act.